

THE THIRD SCHEDULE

(See section 7A)

MATTERS WITHIN THE JURISDICTION OF INDUSTRIAL TRIBUNALS

1. Wages, including the period and mode of payment;
2. Compensatory and other allowances;
3. Hours of work and rest intervals;
4. Leave with wages and holidays;
5. Bonus, profit sharing, provident fund and gratuity;
6. Shift working otherwise than in accordance with standing orders;
8. Classification by grades;
9. Rules of discipline;
10. Rationalisation;
11. Retrenchment of workmen and closure of establishment; and
12. Any other matter that may be prescribed.